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Maharashtra Municipal Corporations And Municipal Councils (Amendment) Act, 2006

35 of 2006

[19 August 2006]

CONTENTS

CHAPTER 1 :- PRELIMINARY

1. Short Title And Commencement

CHAPTER 2 :- AMENDMENTSTO THE MUMBAI MUNICIPAL CORPORATION ACT

- 2. Insertion of section 5B in Bom. III of 1888
- 3. Amendment of section 16 of Bom. III of 1888

CHAPTER 3 :- AMENDMENTSTO THE BOMBAY PROVINCIAL MUNICIPAL CORPORATIONS ACT, 1949

- 4. Insertion of section 5B in Bom. LIX of 1949
- 5. XXX XXX XXX

CHAPTER 4 :- AMENDMENTSTO THE CITY OF NAGPUR CORPORATION ACT, 1948

- 6. Insertion of section 9AA in C.P. and Berar II of 1950
- 7. Amendment of section 15 of C.P. and Berar II of 1950

CHAPTER 5:-AMENDMENTSTO THE MAHARASHTRA MUNICIPAL COUNCILS, NAGAR PANCHAYATS ANDNDUSTRIAL TOWNSHIPS ACT, 1965

- 8. Insertion of section 9A in Mah. XL of 1965
- 9. Amendment of section 16 of Mah. XL of 1965

Maharashtra Municipal Corporations And Municipal Councils (Amendment) Act, 2006

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An Act further to amend the Mumbai Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965. WHEREAS it is expedient further to amend the Mumbai Municipal Corporation Act (Bom. III of 1888), the Bombay Provincial Municipal Corporations Act, 1949 (Bom. LIX of 1949), the City of Nagpur Corporation Act, 1948 (C.P. and Berar II of 1950) and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965 (Mah. XL of 1965), for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India, as follows:-

CHAPTER 1 PRELIMINARY

1. Short Title And Commencement :-

- (1) This Act may be called the Maharashtra Municipal Corporations and Municipal Councils (Amendment) Act, 2006.
- (2) It shall come into force-on such date as the State Government may, by notification in the Official Gazette, appoint.

<u>CHAPTER2</u> AMENDMENTS TO THE MUMBAMUNICIPAL CORPORATION ACT

2. Insertion of section 5B in Bom. III of 1888 :-

After section 5A of the Mumbai Municipal Corporation Act (Bom. III of 1888) (hereinafter, in this Chapter, referred to as "the Mumbai Corporation Act"), the following section shall be inserted, namely:-"5B. Person contesting election for reserved seats to submit Caste Certificate and Validity Certificate - Every person desirous of contesting election to a seat reserved for the Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Class of Citizens, shall be required to submit, alongwith the nomination paper, Caste Certificate issued by the Competent Authority and the Validity Certificate issued by the Scrutiny Committee in accordance the provisions of the Maharashtra with Scheduled Castes, Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah. XXIII of 2001).".

3. Amendment of section 16 of Bom. III of 1888 :-

In section 16 of the Mumbai Corporation Act, sub-sections (1B) and (1C) shall be deleted.

CHAPTER3 AMENDMENTS TO THE BOMBAYPROVINCIAL MUNICIPAL CORPORATIONS ACT, 1949

4. Insertion of section 5B in Bom. LIX of 1949 :-

After section 5A of the Bombay Provincial Municipal Corporations Act, 1949 (Bom. LIX of 1949) (hereinafter, in this Chapter, referred to as "the Provincial Corporations Act"), the following section shall be inserted, namely:-

"5B. Person contesting election for reserved seats to submit Caste Certificate and Validity Certificate - Every person desirous of contesting election to a seat reserved for the Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Class of Citizens, shall be required to submit, alongwith the nomination paper, Caste Certificate issued by the Competent Authority and the Validity Certificate issued by the Scrutiny Committee in accordance with the provisions of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah. XXIII of 2001)."

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<u>CHAPTER4</u> AMENDMENTS TO THE CITY ONAGPUR CORPORATION ACT, 1948

6. Insertion of section 9AA in C.P. and Berar II of 1950 :-

After section 9A of the City of Nagpur Corporation Act, 1948 (C.P. and Berar II of 1950) (hereinafter, in this Chapter, referred to as "the Nagpur Corporation Act"), the following section shall be inserted, namely:-

"9AA. Person contesting election for reserved seat to submit Caste Certificate and Validity Certificate :- Every person desirous of contesting election to a seat reserved for the Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Class of Citizens, shall be required to submit, alongwith the nomination

paper, Caste Certificate issued by the Competent Authority and the Validity Certificate issued by the Scrutiny Committee in accordance with the provisions of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah. XXIII of 2001)."

7. Amendment of section 15 of C.P. and Berar II of 1950 :-

In section 15 of the Nagpur Corporation Act, sub-sections (2) and (3) shall be deleted.

CHAPTER5 AMENDMENTS TO THEMAHARASHTRA MUNICIPAL COUNCILS, NAGAR PANCHAYATS AND INDUSTRIATIOWNSHIPS ACT, 1965

8. Insertion of section 9A in Mah. XL of 1965 :-

After section 9 of the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965 (Mah. XL of 1965) (hereinafter, in this Chapter, referred to as "the Municipal Councils Act"), the following section shall be inserted, namely:-

"9A. Person contesting election for reserved seat to submit Caste Certificate and Validity Certificate: Every person desirous of contesting election to a seat reserved for the Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Class of Citizens, shall be required to submit, alongwith the nomination paper, Caste Certificate issued by the Competent Authority and the Validity Certificate issued by the Scrutiny Committee in accordance with the provisions of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah. XXIII of 2001)."

9. Amendment of section 16 of Mah. XL of 1965 :-

In section 16 of the Municipal Councils Act, sub-sections (1B) and (1C) shall be deleted.